

**Central Electricity Regulatory Commission
New Delhi**

**Petition No. 9/TT/2021
(On remand)**

Subject : Petition for determination of transmission tariff for the 2019-24 period in respect of seven nos. transmission assets under Transmission System for Solar Power Park at Bhadla in Northern Region (NR).

Date of Hearing : **16.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited & and 20 Others

Parties present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Sneha Singh, Advocate, PGCIL
Ms. Ritvika Nanda, Advocate, ESUCRL
Ms. Shruti Gupta, Advocate, ESUCRL
Shri Vivek Kumar Singh, PGCIL
Shri VC Sekhar, PGCIL

Record of Proceedings

Learned counsel for the Respondent, Essel Saurya Urja Company of Rajasthan Limited (ESUCRL) submitted that the Commission vide its order dated 11.6.2022 had observed that ESUCRL is liable to bear the proportionate transmission charges for the period of mismatch between the transmission assets of the Petitioner and the transmission assets under the scope of ESUCRL. She further submitted that against the Commission's order dated 11.6.2022, ESUCRL preferred an Appeal before the Appellate Tribunal for Electricity (APTEL) on the ground that the liability has been fastened on it without hearing the ESUCRL and no notice was served upon it. She added that the APTEL, vide its order dated 10.8.2023 in DFR No. 541 of 2022, has remanded the matter back to the Commission to hear ESUCRL after due service of notice upon it.

2. Learned counsel for ESUCRL sought permission to upload a copy of the reply on the Commission's e-filing portal.



3. Learned counsel for the Petitioner sought time to file a rejoinder to the reply of ESUCRL.
4. After hearing the learned counsels for the parties, the Commission directed ESUCRL to upload its reply on the Commission's e-filing portal immediately, and the Petitioner may file its rejoinder, if any, on or before 24.7.2024.
5. The Commission directed to list the matter for the hearing on **25.7.2024**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

